

- (ii) भारतीय पशु चिकित्सा परिषद के न्यूनतम पशु चिकित्सा शिक्षा मानक (पशु चिकित्सा विज्ञान एवं पशुपालन स्नातक - डिग्री पाठ्यक्रम) विनियम, 2016 में निर्दिष्ट नैदानिक विषयों और उनकी उप-विशेषताओं में व्यावहारिक प्रशिक्षण सहित बारह महीने की इंटर्नशिप सफलतापूर्वक पूरी की हो;
- (iii) उस देश में स्थित विश्वविद्यालय या संस्थान से पूरा पाठ्यक्रम और इंटर्नशिप सफलतापूर्वक पूरा किया हो;
- (iv) पाठ्यक्रम में शामिल होने की तिथि से दस वर्ष की कुल अवधि के भीतर संपूर्ण अध्ययन पाठ्यक्रम और इंटर्नशिप सफलतापूर्वक पूरा किया हो।
6. नियमों में छूट देने की केंद्र सरकार की शक्ति - केंद्र सरकार, कुछ विशेष परिस्थितियों में, अधिसूचना द्वारा और उस अधिसूचना में निर्दिष्ट शर्तों के अधीन रहते हुए, किसी वर्ग या श्रेणी के व्यक्तियों के संबंध में इन नियमों के किसी प्रावधान में छूट दे सकती है।

[फ़ा. सं: के-12052-1/9/2025-एलएच]

आर.एस. सिन्हा, अपर सचिव

**MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**

**(Department of Animal Husbandry and Dairying)**

**NOTIFICATION**

New Delhi, the 23rd December, 2025

**G.S.R . 922(E).**—In exercise of the powers conferred by section 64, read with section 17 of the Indian Veterinary Council Act, 1984 (52 of 1984), the Central Government hereby makes the following rules, namely:-

1. Short title and commencement. - (1) These rules may be called the Veterinary Council of India (Foreign Veterinary Graduate Registration) Rules, 2025.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. Definitions. - (1) In these rules, unless the context otherwise requires, —
- (a) “Act” means the Indian Veterinary Council Act, 1984 (52 of 1984);
- (b) “foreign veterinary graduate” means a person who has acquired a degree in Veterinary Science or Veterinary Science and Animal Husbandry from a University or institution not included in the Second Schedule to the Act;
- (c) “Schedule” means the Schedule annexed to the Act;
- (d) “University” shall have the meaning assigned to it in clause (f) of section 2 of the University Grants, Commission Act, 1956 (3 of 1956).
- (2) Words and expressions used in these rules and not defined but defined in the Act shall have the meaning assigned to it in the Act.
3. Prohibition of practicing veterinary medicine without acquisition of degree and registration. — (1) No person shall practice veterinary medicine in India, without acquiring a degree in Bachelor of Veterinary Science or Veterinary Science and Animal Husbandry, from a University or institution, specified in the Second Schedule.
- (2) No person shall practice veterinary medicine in India, without registration as the Indian veterinary practitioner, under the provisions of Chapter III of the Act.
4. Registration of foreign veterinary graduate. — No foreign veterinary graduate shall be granted registration in accordance with the provisions of Chapter III of the Act, unless he has-
- (i) successfully undergone and completed a degree course in a foreign veterinary University or institution with minimum duration of fifty-four months;
- (ii) successfully undergone and completed an internship program for a minimum duration of twelve months after acquiring the degree in the same foreign veterinary University or institution;
- (iii) acquired the foreign veterinary degree with medium of instructions in English language;

- (iv) successfully passed the examination from the foreign University or institution in all compulsory subjects specified in the Veterinary Council of India Minimum Standards of Veterinary Education- (Bachelor of Veterinary Science and Animal Husbandry - Degree Course) Regulations, 2016, notified vide number F.No.12-5/2015-VCI, dated the 8<sup>th</sup> July, 2016 and published in the Gazette of India in Part III, Section 4, dated the 12<sup>th</sup> July, 2016;
- (v) registered with such professional regulatory body which is competent to grant registration to practice veterinary medicine in that foreign country ; and
- (vi) passed the test conducted by the Council or any other institution specified by the Central Government, by notification; and
- (vii) successfully undergone and completed an internship program for a minimum duration of twelve months in India after successful completion of internship program referred to in clause (ii) above.

**5. Eligibility conditions of qualifications for registration. -** A foreign veterinary graduate shall be granted registration, if he has -

- (i) successfully undergone and completed a course of theory, practical and clinical training equivalent to and at par with the course of a degree in Bachelor of Veterinary Science or Veterinary Science and Animal Husbandry specified in the First Schedule;
- (ii) successfully undergone and completed the internship of twelve months along with hands-on training in clinical subjects and their sub-specialties referred to in the Veterinary Council of India Minimum Standards of Veterinary Education- (Bachelor of Veterinary Science and Animal Husbandry - Degree Course) Regulations, 2016;
- (iii) successfully undergone and completed the entire course and internship from the University or institution situated in the same foreign country;
- (iv) successfully undergone and completed the entire course of study and internship with in a total duration of ten years from the date of joining the course.

**6. Power of Central Government to relax rules. -** The Central Government, in some special circumstances, may relax any provision of these rules, by notification and subject to such conditions as may be specified in that notification, with respect to any class or category of persons.

[F. No.:K-12052-1/9/2025-LH]

R.S. SINHA , Addl. Secy.